**NATIONAL COMPANY LAW TRIBUNAL** **ITEM NO : 17**
**ALLAHABAD BENCH**

**CP NO. (IB) 145/ALD/2019**

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2020 THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : DR. PRASHANT SOLANKI V/s ANAND NIROG DHAM HOSPITAL PVT. LTD.**

**SECTION : 9 IBC**

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**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR PETITIONER** : **SH. SANCHIT GARG ALONGWITH SH. NAMMAN RAJVANSHI, ADVS**

**COUNSEL FOR RESPONDENT** : **SH. ROHAN GUPTA, ADV.**

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**CP NO. (IB) 145/ALD/2019**

The matter was taken up today through Video Conferencing.

Heard Sh. Sanchit Garg along with Sh. Namman Rajvanshi, Advocates for the petitioner and Sh. Rohan Gupta, Advocate for respondent through video conferencing.

A perusal of the earlier order shows that the time was given to the petitioner for filing rejoinder, but no rejoinder has been filed by the petitioner till date. Let, the same be filed by the petitioner by the next date fixed.

Accordingly, put up in the week commencing 10th March, 2021 for arguments before the Regular Court/ through Video Conferencing.

—Sd—

**Dated : 15.12.2020**

**JUSTICE RAJESH DAYAL KHARE**
**(MEMBER JUDICIAL)**

*Typed by :*
*Kavya Prakash Srivastava*
*(Stenographer)*